

Dr. The Comptroller G.N. K...
**IN THE COURT OF THE CHIEF METROPOLITAN
MAGISTRATE, TEES HAZARI, DELHI**

C.C. NO. --- OF 2001

IN THE MATTER OF:

17/2
6/10/2001
15/10/2001

SECURITIES AND EXCHANGE BOARD OF INDIA,
(A STATUTORY BODY ESTABLISHED
UNDER THE PROVISIONS OF SECURITIES
AND EXCHANGE BOARD OF INDIA ACT, 1992)
HAVING ITS REGIONAL OFFICE AT
BLOCK NO.1, RAJENDRA BHAWAN,
RAJENDRA PLACE DISTRICT CENTRE,
NEW DELHI-110008.
REPRESENTED BY THE AUTHORISED
REPRESENTATIVE/ITS MANAGER

SHRI AJAY SRIVASTAVA.

.....COMPLAINANT

resent

Made over to

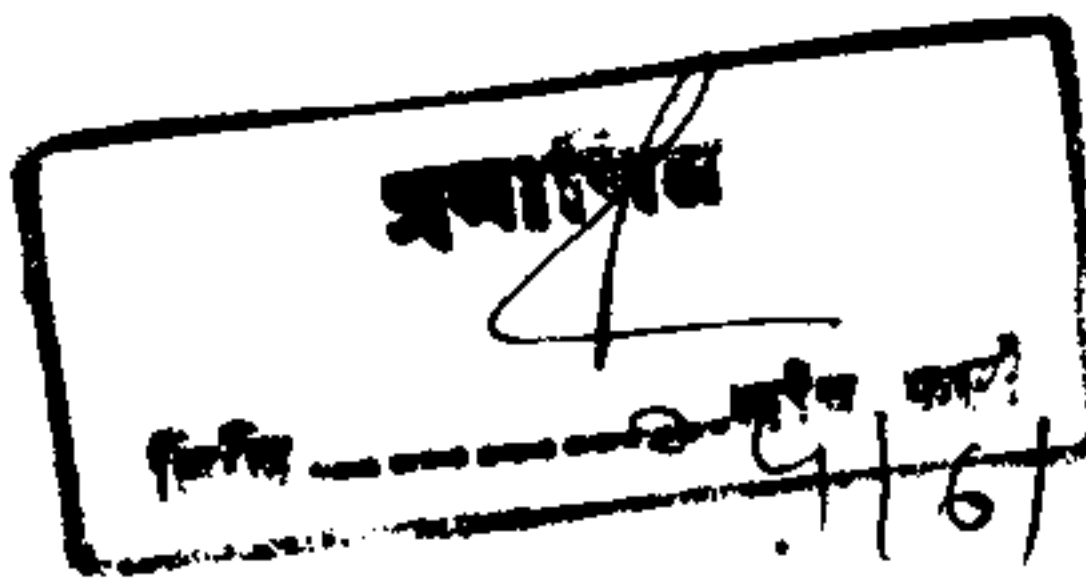
at

Ajay Srivastava with Seal
Sh. J.P.S. Malhotra
Delhi

R.M. DELHI
15/10/2001

VERSUS

1. M/S VASUNDHARA MARIN PRODUCTS LTD.,
A COMPANY INCORPORATED UNDER
THE PROVISIONS OF COMPANIES ACT,
1956 AND HAVING ITS REGISTERED
OFFICE AT
50, DURGABARI ROAD,
GORAKHPUR, U.P-273001.
2. SHRI SATYA PRAKASH,
S/O NOT KNOWN TO THE COMPLAINANT,
AGE: NOT KNOWN TO THE COMPLAINANT,
DIRECTOR OF THE ACCUSED NO. 1,
R/O MIG 178, SHASTRI NAGAR,
DISTRICT, GORAKHPUR.
3. SHRI VIDYUT KUMAR,
S/O NOT KNOWN TO THE COMPLAINANT,
AGE: NOT KNOWN TO THE COMPLAINANT,
DIRECTOR OF THE ACCUSED NO. 1,
R/O RUDALPUR, ANAND NAGAR,
MAHARAJGANJ, U.P.
4. SHRI KRISHNA KUMAR SINGH,
S/O NOT KNOWN TO THE COMPLAINANT,
AGE: NOT KNOWN TO THE COMPLAINANT,





DIRECTOR OF THE ACCUSED NO. 1,
R/O VILLAGE NAGWA, P.O. JAGDISHPUR,
BHALAUN, GORAKHPUR, U.P.

5. SHRI RAGHAW SHARAN MISHRA,
S/O NOT KNOWN TO THE COMPLAINANT,
AGE: NOT KNOWN TO THE COMPLAINANT,
DIRECTOR OF THE ACCUSED NO. 1,
R/O VILLAGE HIRANHI,
P.O. KINNAPATTI, DISTRICT PADRAUNA.

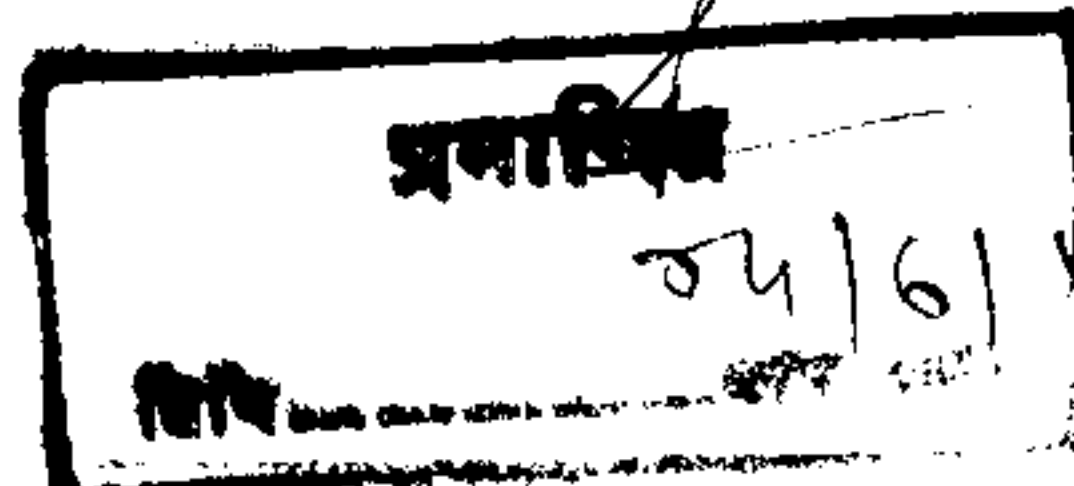
6. SHRI SATISH KUMAR CHOKHANI,
S/O NOT KNOWN TO THE COMPLAINANT,
AGE: NOT KNOWN TO THE COMPLAINANT,
DIRECTOR OF THE ACCUSED NO. 1,
R/O MAIN ROAD, ANAND NAGAR,
MAHARAJGANJ, U.P.

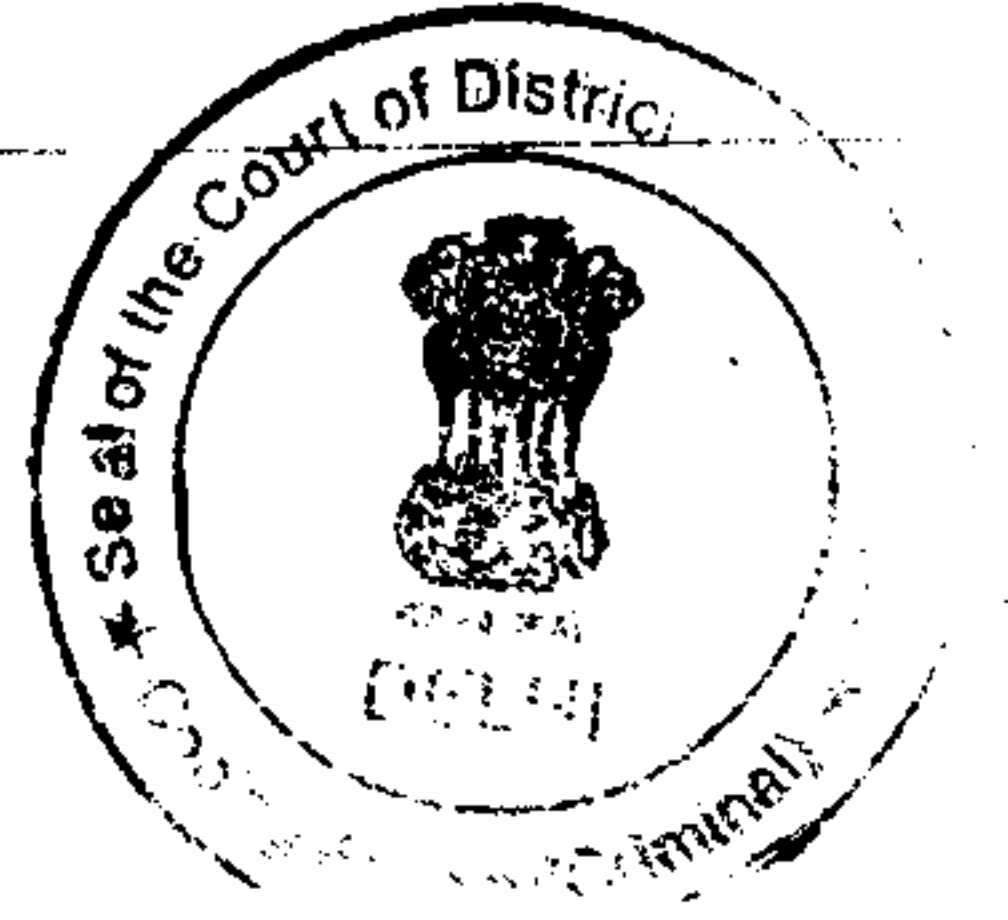
7. SHRI ANIL MALIK,
S/O NOT KNOWN TO THE COMPLAINANT,
AGE: NOT KNOWN TO THE COMPLAINANT,
DIRECTOR OF THE ACCUSED NO. 1,
R/O: VPO KUDANA KHURD,
DISTRICT MUJAFFAR NAGAR, U.P.

....ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE
OF CRIMINAL PROCEDURE, 1973, READ WITH
SEC. 24(1) AND 27 OF SECURITIES AND
EXCHANGE BOARD OF INDIA ACT, 1992.

MAY IT PLEASE YOUR HONOUR





SEBI VS. VASUNDHARA MARIN PRODUCTS

26.05.12

Present. Proxy counsel for complainant.

Proclamation was made against the accused no. 2 to 7 through publication in newspaper Dainik Jagran, Hindi edition dt. 17.04.12 and Shah Times dt. 17.04.12. Copy of newspaper filed on record. As none has appeared despite proclamation through publication. Hence accused no. 2 Satya Prakash, accused no.3 Vidyut Kumar, accused no. 4 Krishna Kumar Singh, accused no. 5 Raghaw Sharan Mishra, accused no. 6 Satish Kumar Chokhani and accused no. 7 Anil Malik are declared proclaimed offender.

It is submitted that present case may be adjourned sine-die at this stage. In view of the facts and contentions present complaint is adjourned sine-die with liberty to revive the case as and when need arises. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/26.05.12

